

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1502 of 2019

IN THE MATTER OF:

Shriyash Kulkarni

...Appellant

Versus

Shrid Metal Technology Pvt. Ltd. & Ors.

...Respondents

Present:

For Appellant: Mr. P.K. Mittal, Advocate.

O R D E R

02.01.2020 The Appeal being barred by limitation, learned Counsel for the Appellant seeks permission to withdraw the Appeal. The Appeal is accordingly disposed of as withdrawn.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)